THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Sir. Civil Aviation Requirements (CAR) Section 5, Series F, Part 3, issue I dated 13th November, 2009 explains the procedure to be followed for Pre Flight Medical Check and Breath analyser test for Alcohol consumption. As per this CAR all crew members are required to report for pre - flight medical and alco tests are carried out on random basis. Directorate General of Civil Aviation (DGCA) has put a new draft CAR on its website for comments, wherein more stringent provisions like suspension of licence for 3 months for first time and permanent cancellation in case of repetition, is proposed. Action is taken against pilots as per company policy also. The crew is immediately grounded as per procedures given in Operations Manual of the concerned Operator, with loss of pay & allowances.

Renovation work at Raipur airport in Chhattisgarh

†2186. SHRI SHIVPRATAP SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a)   the scheduled date for completion of the renovation work at Raipur airport in Chhattisgarh;

(b)   the total cost of renovation;

(c)   whether the renovation work is going on as per the scheduled plan and by when it is likely to be completed; and

(d)   the features that would be added to the airport once its renovation work is completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) The work of construction of New Expandable Modular Integrated Terminal Building has been taken up with estimated total cost of Rs. 129.66 crores with expected date of completion by March 2011. The progress of work is as per schedule.

(d)   The salient features of the new Terminal Building at Raipur airport includes expandable modular construction to handle 200 international and 500 domestic passengers, Aerobridges, escalators, elevators, central air-conditioning, IT enabled building management systems, provision

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†Original notice of the question was received in Hindi.

of Closed Circuit Television, Flight Information Display System, Fire detection, Alarm Systems and state-of the-art baggage handling system.

Issue of licenses to airports by DGCA

†2187. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of CIVIL AVIATION be pleased to state:

(a)   whether it is a fact that almost sixty three airports are operating in India without a valid licence;

(b)   whether Nagpur Airport in Maharashtra is also in the defaulter's list which has not obtained licence from Directorate General of Civil Aviation (DGCA);

(c)   if so, the reasons for not giving licences to all these airports;

(d)   by when all these airports would obtain a valid licence;

(e)   whether any proper steps are being taken to operate these airports and to issue licences from DGCA; and

(f)   if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (d) Licensing of airports is a new concept initiated in 2004 subsequent upon adoption of aerodrome licensing for international airports in International Civil Aviation Organisation (ICAO) Annex-14 relating to aerodromes design and operations. Amendments to the Aircraft Rules have been carried out to facilitate licensing of aerodromes in India by Directorate General of Civil Aviation (DGCA). DGCA has started licensing of aerodromes since then. Airports which have not been licensed are allowed to operate by DGCA upto 30/6/2011. There are about 53 operational airports of Airports Authority of India (AAI) of which 47 have been for long use for scheduled/regular safe flight operations. Six of the same have so far obtained valid current license. There are 10 licensed airports belonging to Joint Venture Companies (JVC), State Governments and others. Out of which 6 are being used for scheduled flight operations. Nagpur airport has also applied to DGCA for license.

(e) and (f) The matter has been taken up with AAI, Ministry of Defence and other aerodrome operators for expediting the licensing process of aerodromes. The organisational structure and